

C O N T E N T S

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)
No.25, Friday, April 26, 2013/Vaisakha 6, 1935 (Saka)**

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PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, April 26, 2013/Vaisakha 6, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of Shri D.K. Audikesavulu.

Shri Audikesavulu was a Member of Fourteenth Lok Sabha from 2004 to 2009 representing the Chittoor parliamentary constituency of Andhra Pradesh.

An able parliamentarian, Shri Audikesavulu was a Member of Departmentally Related Standing Committee on Health and Family Welfare.

An active social and political worker, he served twice as the Chairman of Tirumala Tirupathi Devasthanam, Tirupati.

Shri D.K. Audikesavulu passed away on 24th April, 2013 in Bengaluru at the age of 71.

We deeply mourn the loss of Shri D.K. Audikesavulu and I am sure the House would join me in conveying our condolences to the bereaved family.

Hon. Members, it is with great sorrow that we have learnt of the collapse of a multi-storey building in Savar, Bangladesh on April 24, 2013 leading to the loss of many lives and causing injuries to several others.

We convey our heartfelt sympathies and condolences to the bereaved families who have lost their near and dear ones in this tragic accident. We extend our solidarity to the people of Bangladesh in their hour of grief.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

अध्यक्ष महोदया : प्रश्नकाल। प्रश्न 441 - श्री महेन्द्रसिंह पी. चौहाण।

...(व्यवधान)

11.04 hrs

At this stage, Dr. Prasanna Kumar Patasani, Shri P. Kumar, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.04½ hrs

MADAM SPEAKER: Q. No. 441, Shri Mahendrasinh P. Chauhan.

(Q. 441)

श्री महेन्द्रसिंह पी. चौहाण : महोदया, देश की बैंक्स तथा वित्तीय संस्थाएं देश की आर्थिक विकास की रीढ़ मानी जाती है।...(व्यवधान) हम सब इन्हीं बैंकों से आर्थिक सहायता, कर्ज लेकर अपना विकास करते हैं इसलिए बैंकों का आर्थिक स्वास्थ्य अच्छा होना देश के हित के लिए जरूरी होता है।...(व्यवधान)

MADAM SPEAKER: Please go back to your seats. Hon. Member is asking the question.

... *(Interruptions)*

श्री महेन्द्रसिंह पी. चौहाण : लेकिन हमारे देश के ऐसे कई करोड़पति उद्योगपति एवं कम्पनियों के मालिक हैं जो बैंकों से बड़ी मात्रा में ऋण लेते हैं परंतु सही समय मर्यादा में उसे वापिस नहीं करते तथा हमारे लचीले कानून की सहायता ले कर देश को आर्थिक रूप से कमजोर करते हैं।...(व्यवधान)

अध्यक्ष महोदया : आप सवाल पूछिए।

...(व्यवधान)

श्री महेन्द्रसिंह पी. चौहाण : मेरा माननीय मंत्री जी से सवाल है कि जो धूर्त एवं देशद्रोही उद्योगपति तथा कंपनियों के मालिक दिन दहाड़े हमारी अर्थव्यवस्था के साथ बलात्कार कर रहे हैं तथा अर्थव्यवस्था को गंभीर नुकसान पहुंचा रहे हैं, ऐसे बड़े लोगों के नाम सार्वजनिक करके उनके खिलाफ क्या कदम उठाए हैं या उठाने जा रहे हैं?...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11.06 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr. Girija Vyas in the Chair)

... (Interruptions)

DR. M. THAMBIDURAI (KARUR): Madam, I have given the notice. ...

(Interruptions)

सभापति महोदया : आप बैठ जाइए।

... (व्यवधान)

12.0½ hrs

At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 ½ hrs

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.02 hrs.**PAPERS LAID ON THE TABLE**

MADAM CHAIRMAN: Now, Papers to be laid on the Table. Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8896/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8897/15/13)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 27D of the All India Institute of Medical Sciences (Amendment) Act, 2012:-

- (i) G.S.R. 654(E) published in Gazette of India dated 28th August, 2012, delegating the administrative and financial powers as mentioned in

the Schedule to the Directors of All India Institute of Medical Sciences set up at Bhubaneswar, Bhopal, Jodhpur, Patna, Raipur and Rishikesh.

- (ii) G.S.R. 127(E) published in Gazette of India dated 27th February, 2013, extending the validity of the Notification No. G.S.R. 654(E) dated 28th August, 2012, pertaining to delegation of administrative and financial powers to the Directors of the respective All India Institute of Medical Sciences set up at Bhopal, Bhubaneswar, Jodhpur, Patna, Raipur and Rishikesh, for a period of six months with effect from 28th February, 2013 or till the Institute Body/Governing Body of the respective All India Institute of Medical Sciences is constituted and its first meeting held, whichever event takes place earlier.

(Placed in Library, See No. LT 8898/15/13)

... (*Interruptions*)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8899/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my colleague, Shri Praful Patel, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Hindustan Photo Films, Udhagamandalam, for the year 2011-2012.

(ii) Annual Report of the Hindustan Photo Films, Udhagamandalam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8900/15/13)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cement Corporation of India Limited and the Department of Heavy Industry for the year 2013-2014.

(Placed in Library, See No. LT 8901/15/13)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2013-2014.

(Placed in Library, See No. LT 8902/15/13)

- (2) A copy each of the following papers (Hindi and English versions) under clause (6) of article 338A of the Constitution:-

- (i) Second Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2006-2007.

- (ii) Action Taken Memorandum on the recommendations contained in the Second Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2006-2007.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 8903/15/13)

THE MINISTER OF MINES (SHRI DINSHA PATEL): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2013-2014.

(Placed in Library, See No. LT 8904/15/13)

- (2) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2013-2014.

(Placed in Library, See No. LT 8905/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my colleague, Shri Ashwani Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8906/15/13)

- (3) A copy of the Supreme Court Judges (Travelling Allowance) Second Amendment Rules, 2011 (Hindi and English versions) published in Notification No.G.S.R.835(E) in Gazette of India dated 25th November, 2011 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(Placed in Library, See No. LT 8907/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my colleague, Shri Harish Rawat, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8908/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of my colleague, Shri Jyotiraditya M. Scindia, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8909/15/13)

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री (श्री सचिन पायलट): माननीय सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) इंडियन इंस्टीट्यूट ऑफ कॉर्पोरेट अफेयर्स, नई दिल्ली के वर्ष 2009-10, 2010-11 और 2011-12 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रजी संस्करण)।

(Placed in Library, See No. LT 8910/15/13)

- (3) कम्पनी अधिनियम, 1956 की धारा 620 की उपधारा (3) के अंतर्गत अधिसूचना संख्या का.आ.नि. 87(अ), जो 15 फरवरी, 2013 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उसमें उल्लिखित तीन कम्पनियों को निधियां घोषित किया गया है, की एक प्रति (हिन्दी तथा अंग्रजी संस्करण)।

(Placed in Library, See No. LT 8911/15/13)

- (4) लागत और संकर्म लेखापाल अधिनियम, 1959 की धारा 40 के अंतर्गत, अधिसूचना संख्या 21-सीडब्ल्यूए/2013 जो 4 फरवरी, 2013 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा काउंसिल ऑफ द इंस्टीट्यूट ने 17 जनवरी, 2013 को आयोजित अपनी 278वीं बैठक में संयुक्त निदेशक श्री राजेन्द्र बोस को अनुशासनिक निदेशालय द्वारा प्राप्त किसी सूचना या शिकायत के संबंध में अन्वेषण करने के लिए निदेशक (अनुशासन) के रूप में पदाभिहित किया जाना अधिसूचित किया है, को एक प्रति (हिन्दी तथा अंग्रजी संस्करण)।

(Placed in Library, See No. LT 8912/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 8913/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.375(E) published in Gazette of India dated 15th February, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ii) S.O.424(E) published in Gazette of India dated 21st February, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O.496(E) published in Gazette of India dated 1st March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) The Determination of Origin of Goods under the Agreement on South Asian Free Trade Area (SAFTA) (hereinafter referred to as the "Agreement")) between the government of SAARC (South Asian Association for Regional Cooperation) Member States comprising the People's Republic Bangladesh, the Kingdom of Bhutan, the

Republic of India, the Republic of Maldives, the Kingdom of Nepal, the Islamic Republic of Pakistan and the Democratic Socialist Republic of Sri Lanka (Amendment) Rules, 2013 published in Notification No. G.S.R. 131(E) published in Gazette of India dated 1st March, 2013, together with an explanatory memorandum.

- (v) S.O.574(E) published in Gazette of India dated 7th March, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.732(E) published in Gazette of India dated 15th March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vii) S.O.796(E) published in Gazette of India dated 21st March, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.948(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum exempting Crude Petroleum oils and oils obtained from bituminous minerals, when imported into India from Brunei Darussalam, from whole of the duty of customs leviable thereon under the First Schedule to the Customs tariff Act, 1975.
- (ix) S.O.949(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.

- (x) S.O.950(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (xi) S.O.951(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (xii) S.O.952(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (xiii) S.O.953(E) published in Gazette of India dated 31st December, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 125/2011-Cus., dated 30th December, 2011.

(Placed in Library, See No. LT 8914/15/13)

- (2) A copy of the Income-tax (2nd Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 410(E) in Gazette of India dated 19th February, 2013 under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 8915/15/13)

... (*Interruptions*)

12.03 hrs**ASSENT TO BILLS**

SECRETARY-GENERAL: Madam Chairman, I lay on the Table the following nine Bills passed by the Houses of Parliament during the first part of Thirteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 22nd February, 2013.

1. The Appropriation (Railways) Vote-on-Account Bill, 2013;
2. The Appropriation (Railways) Bill, 2013;
3. The Appropriation (Railways) No. 2 Bill, 2013;
4. The Appropriation (Vote-on-Account) Bill, 2013;
5. The Appropriation Bill, 2013;
6. The Appropriation (No. 2) Bill, 2013;
7. The Jharkhand Appropriation Bill, 2013;
8. The Jharkhand Appropriation (No. 2) Bill, 2013; and
9. The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2013.

... (*Interruptions*)

12.04 hrs

**BUSINESS ADVISORY COMMITTEE
47th Report**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to present the Forty-seventh Report of the Business Advisory Committee.

12.04 ½ hrs.

**STANDING COMMITTEE ON EXTERNAL AFFAIRS
19th and 20th Reports**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) 19th Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2013-14.
- (2) 20th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2013-14.

... (*Interruptions*)

12.05 hrs**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
253rd to 255th Reports**

SHRI P.K. BIJU (ALATHUR): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 253rd Report on Demands for Grants (2013-14) of the Department of School Education and Literacy.
 - (2) 254th Report on Demands for Grants (2013-14) of the Ministry of Women and Child Development.
 - (3) 255th Report on Demands for Grants (2013-14) of the Ministry of Youth Affairs and Sports.
-



12.05 ½ hrs.**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
2nd Report**

SHRI B.K. HANDIQUE (JORHAT): I beg to present the Second Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2012-13) on Action Taken by the Government on the recommendations contained in the First Report on 'Measures for strengthening and giving Constitutional Status to the National Commission for Backward Classes (NCBC)' pertaining to the Ministry of Social Justice & Empowerment.

12.06 hrs.**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
66th to 70th Reports**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 66th Report on Action Taken by the Government on the Recommendations/Observations contained in the 59th Report of the Committee on the Functioning of Central Drugs Standard Control Organisation (CDSCO).
- (2) 67th Report on Demands for Grants (2013-14) of the Department of Health and Family Welfare.
- (3) 68th Report on Demands for Grants (2013-14) of the Department of AYUSH.
- (4) 69th Report on Demands for Grants (2013-14) of the Department of Health Research.

- (5) 70th Report on Demands for Grants (2013-14) of the Department of AIDS Control.
-

12.06 ½ hrs.

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
58th Report**

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं विधि और न्याय मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति के अठावनवें प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (*Interruptions*)

12.07 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, with your permission, I rise to announce that Government Business during the week commencing Monday, the 29th of April, 2013, will consist of: -


- (1) Consideration of any items of Government Business carried over from today's order paper.
- (2) Discussion and Voting on the Demands for Grants (General) for 2013-14 under the control of the following Ministries: -
 - (a) Agriculture;
 - (b) Textiles; and
 - (c) New and Renewable Energy
- (3) Submission to the Vote of the House of Outstanding Demands for Grants in respect of Budget (General) for 2013-14 at 6.00 p.m. on 30.04.2013.
- (4) Introduction, consideration and passing of the Appropriation (No. 3) Bill, 2013.
- (5) Consideration and passing of the National Food Security Bill, 2011.
- (6) Consideration and passing of the following Bills:-
 - (a) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2012; and
 - (b) The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013;
- (7) Further consideration and passing of the Motor Vehicles (Amendment) Bill, 2012, as passed by Rajya Sabha.

... (*Interruptions*)

MADAM CHAIRMAN: Submissions shall be laid on the Table of the House.

... (*Interruptions*)

***श्री शैलेन्द्र कुमार (कौशाम्बी):** कृपया निम्न विषयों को अगले सप्ताह की कार्यसूची में सम्मिलित करने की कृपा करें:-

1. अनुसूचित जाति/अनुसूचित जनजाति के पूरे देश में सभी विभागों में 10 लाख पदों बैकलॉग एवं शॉटफॉल की रिक्तियों को विशेष भर्ती अभियान द्वारा तत्काल निश्चित समय सीमा के अंदर भरा जाए। 
2. अनुसूचित जाति/अनुसूचित जनजाति पर होने वाले अमानवीय अन्याय एवं अत्याचार को रोकने के लिए अनुसूचित जाति/अनुसूचित जनजाति अत्याचार निवारण अधिनियम को सख्ती से पालन किया जाए।

***श्री पन्ना लाल पुनिया (बाराबंकी):** कृपया निम्न अति-महत्वपूर्ण विषयों को अगले सप्ताह की कार्यसूची में सम्मिलित करने की कृपा करें :-

1. भारतीय संविधान के प्रावधान के अनुसार अनुसूचित जाति से संबंधित कर्मियों को पदोन्नति में आरक्षण विषय पर चर्चा की जाए । वर्तमान में एम. नागराज केस में उच्चतम् न्यायालय के निर्णय के बाद असमंजस की स्थिति पर चर्चा ।
2. पाकिस्तान में हिंदुओं पर हो रही अत्याचार की घटनाएं तथा भारत में उन्हें शरण दिये जाने पर चर्चा।

***श्रीमती जयश्रीबेन पटेल (महेसाणा):** अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल करने की कृपा की जाए :-

1. एयरपोर्ट तथा अन्य जगहों पर डायमंड (हीरा) की बढ़ती हुई तस्करी को मद्देनजर रखते हुए सभी राज्यों में इनकी सुरक्षा हेतु डायमंडल बैंक खोले जाने चाहिए ।
2. किसानों हेतु उत्पादन मूल्य के तहत कृषि नियमन पंच के गठन की आवश्यकता है ।

***श्री हंसराज गं. अहीर (चन्द्रपुर):** निम्नलिखित मामलों को अगले सप्ताह की कार्यसूची में शामिल करने की कृपा की जाए :-

1. महाराष्ट्र राज्य के चंद्रपुर निर्वाचन क्षेत्र की हरई, झरपट, वर्धा , पैनगंगा आदि नदियों के पर्यावरण प्रदूषण के कारण अस्तित्व खतरे में देखते हुए उपचारात्मक प्रयास करने की आवश्यकता ।
2. नेशनल हाइवे क्रमांक 7 पर वाहन चालकों से अवैध वसूली का मामला उजागर होने के बाद इस पर प्रतिबंध लगाने की सरकार द्वारा कार्रवाई करने के लिए तत्काल कदम उठाने की आवश्यकता ।

***श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली):** आगामी सप्ताह की कार्य-सूची में निम्नांकित विषयों को सम्मिलित किया जाये :-

1. देश के प्रथम प्रधानमंत्री स्व० श्री जवाहर लाल नेहरू जी द्वारा 1949 में दिल्ली के गरीब, पिछड़े हुए एवं भूमिहीन किसानों के रोजगार के लिए अधिक अन्न उपजाऊ आंदोलन के अंतर्गत दिल्ली यमुना खादर की भूमि को खेती के लिए सोसायटी के माध्यम से लीज पर आवंटित की गयी भूमि पर दिल्ली विकास प्राधिकरण द्वारा बायाडायावर्सिटी पार्क की योजना को रद्द किए जाने से संबंधित विषय।

2. आज देश आर्थिक मंदी के दौर से गुजर रहा है। इससे देश के लघु, मध्यम व बड़े सभी उद्योग-धंधे प्रभावित हो रहे हैं। ऐसी स्थिति में यह आवश्यकता है कि सरकार देश के उद्योग-धंधों को आर्थिक मंदी से राहत दिलाए जाने के लिए बैंकों से प्राप्त ऋण को ब्याज मुक्त किए जाने हेतु आवश्यक पहल किए जाने से संबंधित विषय।

***श्री अर्जुन राम मेघवाल (बीकानेर):** आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने की कृपा करें :-

1. पाक विस्थापित हिन्दुओं को भारतीय नागरिकता देने एवं वर्तमान में मूलभूत आवश्यकता रोटी, कपड़ा, आवास, शिक्षा, चिकित्सा एवं रोजगार देने के विषय पर चर्चा हो।
2. देश की सीमा पर पड़ोसी देशों द्वारा किए गए अतिक्रमण को हटाने तथा अंतर्राष्ट्रीय सीमा रेखा के उल्लंघन को रोकने के विषय पर आगामी सप्ताह की कार्यसूची में चर्चा के लिए सम्मिलित किया जावे।

* Laid on the Table

***डॉ. भोला सिंह (नवादा):** माननीय संसदीय कार्य मंत्री ने आगामी सप्ताह के लिए सदन में कार्य योजना प्रस्तुत की है। उसमें मैं निम्नलिखित प्रस्ताव जोड़ने की अनुमति चाहता हूँ :-

1. बिहार राज्य का नवादा जिला सुखाड़ से ग्रसित है। यहां नदियां भी प्यासी हैं। अपरसकरी, तिलैया, ढाढर, रूखी नदियों में चैक डैम बनाने के लिए योजनाओं पर विचार।
2. रजौली प्रखण्ड में दर्जनों गांव में पेयजल के पानी के आर्सेनिक रहने से उनके निवासियों के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ता है, के संबंध में विचार।

***श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** सदन के अगले सप्ताह की कार्यसूची के दौरान मेरे संसदीय क्षेत्र साबरकांठा के विकास हेतु निम्नलिखित कार्यों की अनुमति दी जाए :-

1. मेरे संसदीय क्षेत्र साबरकांठा में जंगली जानवरों से हो रहे कृषि के नुकसान को रोकने के लिए फॉरेस्ट लैंड के कवर करने हेतु मनरेगा के तहत पत्थरों की ऊंची दीवार का निर्माण कराने की अनुमति दी जाए।
2. मेरे संसदीय क्षेत्र साबरकांठा के गरीब किसानों को रेललाइन के कारण दो भागों में बटें खेतों की सिंचाई हेतु पानी की पाइपलाइन हेतु मुफ्त परमिशन दी जाए।

* PROF. SAUGATA ROY (DUM DUM): I may kindly be permitted to make the following submissions today:-

1. Incursion of Chinese troops in Indian territory.
2. Activities of Chit Fund and Investment companies.

*श्रीमती रमा देवी (शिवहर): अगले सप्ताह की कार्यवाही के दौरान मेरे निम्नलिखित विषयों को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें :-

1. जवाहर नवोदय विद्यालय, शिवहर के वर्ष 2008 से बन रहे भवन कार्य में हो रहे विलम्ब को दूर करने का कार्य ।
2. बापूधाम मोतीहारी से सीतामढ़ी वाया शिवहर नई रेल लाईन का निर्माण शुरू करने का कार्य ।

*Laid on the Table

MADAM CHAIRMAN: Item No. 18, Shri Hamdullah Sayeed.

12.08 hrs.

**STANDING COMMITTEE ON HOME AFFAIRS
169th and 170th Reports**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Sixty-ninth Report on the Demands for Grants (2013-14) of the Ministry of Home Affairs.
- (2) One Hundred and Seventieth Report on the Demands for Grants (2013-14) of the Ministry of Development of North-Eastern Region.

... (*Interruptions*)

12.09 hrs

MATTERS UNDER RULE 377 *

MADAM CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally hand over slips at the Table immediately as per the practice.

... (*Interruptions*)

(i) Need to construct Over Bridge on railway lines near Wadsa and Amgaon railway stations in Gadchiroli and Gondia district respectively in Maharashtra

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर) महाराष्ट्र राज्य के जनजातीय क्षेत्र के अंतर्गत जिला गडचिरोली में वडसा एवं जिला गोंदिया में आमगांव महत्वपूर्ण रेलवे स्टेशन है। लेकिन रेल लाइन पर ओवर ब्रिज न होने के कारण यातायात काफी समय तक अवरूद्ध रहता है। इन स्टेशनों से महत्वपूर्ण रेलगाड़ियां होकर गुजरती हैं। यहां के लोगों द्वारा विगत काफी समय से रेल लाइन पर ओवर ब्रिज बनाए जाने की मांग की जा रही है, लेकिन इसको अब तक स्वीकार नहीं किया गया है।

मेरा सरकार से अनुरोध है कि वह महाराष्ट्र राज्य के जनजातीय क्षेत्र के अंतर्गत आने वाले वडसा एवं आमगांव रेलवे लाइन पर वरीयता के आधार पर ओवर ब्रिज बनाए जाने का कष्ट करें।

* Treated as laid on the Table.

(ii) Need to withdraw the increase in rate of toll tax on National Highway between Delhi and Agra passing through Faridabad in Haryana

श्री अवतार सिंह भडाना (फ़रीदाबाद): मेरे संसदीय क्षेत्र फरीदाबाद, हरियाणा से नेशनल हाईवे दिल्ली-आगरा के लिए गुजरता है। एनएचएआई ने इस नेशनल हाईवे को सिक्स लेन करने का कान्ट्रैक्ट रिलायंस इंफरा कंपनी को दिया है। रिलायंस इंफरा ने 16 अक्टूबर, 2012 को इस हाईवे पर मौजूद टोल प्लाजा को अपने अधीन ले लिया था। उस समय भी टोल रेट बढ़ाए गए थे। लेकिन 6 महीने में दूसरी बार मंगलवार, 16 अप्रैल, 2013 को आधी रात से टोल रेट बढ़ाए जाने से आम जनता हैरान परेशान है। लोगों का कहना है कि अभी तक यह मार्ग सिक्स लेन नहीं हुआ है और उससे पहले टोल रेट बढ़ाया जाना आम जनता के साथ अन्याय है। टोल वृद्धि का असर आम जनता पर ही नहीं माल भाड़े पर भी पड़ रहा है, क्योंकि कर्माधिकारी वाहनों को कई जगह बढ़ा हुआ टोल देना पड़ रहा है।

मेरी भारत सरकार से मांग है कि जब तक सिक्स लेन हाईवे नहीं बनता तब तक टोल रेट नहीं बढ़ाया जाए और बढ़ाए हुए टोल रेट को तुरंत वापस लिया जाए।

(iii) Need to make reporting of lost electronic communication equipment in police stations mandatory in order to prevent their misuse by anti-social elements

श्री पन्ना लाल पुनिया (बाराबंकी): मैं सरकार का ध्यान खोए हुए मोबाईल, लैपटॉप, आईपैड आदि उपकरणों की ओर आकर्षित करते हुए बताना चाहूंगा कि देश भर में प्रतिदिन हजारों की संख्या में ये उपकरण खो जाते या चोरी हो जाते हैं। एक सर्वे के अनुसार लगभग 35 प्रतिशत लोग ही पुलिस में इसकी सूचना दर्ज कराते हैं। इन उपकरणों को इस्तेमाल आतंकवादी तत्वों द्वारा गलत तरीके से काम में लिए जाने की आशंका सदैव बनी रहती है। कई बार खोए हुए उपकरण चोरी, डकैती, आतंकवादी घटना में बरामद किए जाते हैं। अधिकांश लोग पुलिस में गुमशुदगी की रिपोर्ट इसलिए नहीं लिखाते क्योंकि पुलिस द्वारा इन उपकरणों को ढूंढने के लिए कोई प्रयास नहीं किए जाते हैं और यदि किन्हीं कारणों से पुलिस ढूंढ भी लेती है तो ऐसा मात्र 1 या 2 प्रतिशत ही होता है।

अतः सरकार से मेरा अनुरोध है कि इन इलैक्ट्रॉनिक नेटवर्क उपकरणों की खोने की सूचना देना अनिवार्य कर देना चाहिए तथा खोए हुए उपकरणों को आई.एम.ई.आई. नम्बर के आधार पर जल्द से जल्द ढूंढकर मालिक के पास पहुंचाए ताकि ऐसे उपकरणों के दुरुपयोग की भी कोई संभावना न रहे।

(iv) Need to develop Nagpur as the second capital of the country

SHRI VILAS MUTTEMWAR (NAGPUR): The problems of Delhi include a wide spectrum of socio-economic, political and physical problems. The severity of the problems are the declining environmental quality and inadequate urban infrastructural facilities including electricity, water, roads, transport, housing etc. The population of Delhi has shown tremendous growth during the past few years and has posed enough problems for city planning and governance.

The National Capital Region Planning Act, 1985 envisaged the necessity for developing new centres as counter magnets with a view to decentralize the functioning of the Central Government and to reduce the pressure on the National Capital of Delhi. Further Delhi is not only prone to manmade disasters but also natural disasters. Delhi lies in the sensitive earthquake zone and is vulnerable to destruction of property and loss of human lives. The unfortunate dastardly attack on the Parliament is also a matter of great concern. All such issues necessitate to seriously consider to find a safe and secure alternative capital.

Considering the centrality and safety of the place, Prime Minister Pt. Jawaharlal Nehru and the then Defence Minister, Shri Y.B. Chavan established all the three Defence production factories at Nagpur and its adjoining districts of Chandrapur and Bhandara after the Chinese invasion. In view of the existing situation it becomes imperative to give thought for alternative capital with a view to help balance development and urbanization thereby discouraging to avoid over concentration of economic, political and social activities in one place. There is no denying the fact that Nagpur is the only city in the country which qualifies as the second capital of the country. Nagpur is the second capital of Maharashtra and the geographical capital of the country has potential due to its central location for trade and distribution and being a strategic place among the international aviation route. Therefore, the number of Government offices and PSUs can

easily be shifted from Delhi to Nagpur. Delhi needs to be kept spruced up and well looking to make it attractive for the existence of Embassies and Chanceries of foreign countries. This will not only reduce the pressure on Delhi but also homogeneously create a well developed place for making the second capital of India viz. Nagpur. In the modern age, there should not be any problem in easy communication today when the technological advancement has reduced the distance amongst the cities.

Therefore, I would urge upon the Government to shift PSUs and Government offices to Nagpur and agree to develop Nagpur as the Second Capital of the country. This proposal was made by me more than a decade before and being pursued thereafter but it seems Government have not so far taken any initiative in this direction.

(v)Need to relax conditions for drought relief works in Maharashtra

SHRI SURESH KALMADI (PUNE): Maharashtra is facing one of the worst droughts in the past 40 years. Out of 34 districts in Maharashtra, the worst affected are Pune, Satara, Solapur, Ahmednagar, Beed and Nasik, which do not have enough drinking water reserves to sustain human lives and cattle stock even for a fortnight. Severe drought has compelled people of 3,905 villages in 12 districts of the State to migrate to neighbouring States of Gujarat, Karnataka and Andhra Pradesh.

The Maharashtra Government has launched multiple programmes including animal camps, drinking water supply through tankers and works under the Maharashtra Employment Guarantee Scheme. The State Government has mandated drip irrigation for sugarcane cultivation as sugar mills are the backbone of the state economy and which provide livelihood to lakhs of people.

In this background, Maharashtra Government has urged the Union Government to relax some of its conditions for drought relief so that help can be provided to larger area. The state has also sought the Central Government's help to recover pending electricity dues in drought affected areas as well as increasing the grant for every cattle head from Rs. 32 to Rs. 80.

I urge upon the Union Government to accede to these requests of the Maharashtra Government and issue necessary instructions in this regard without any further delay.

(vi) Need to ensure fulfilment of allotted 27% reservation quota for OBCs in Government jobs

SHRI CHARLES DIAS (NOMINATED): The Other Backward Classes which form more than 50% of the population of the country are still experiencing backwardness. In the matter of job reservation, even after 27% of quota has been reserved for OBCs for the past 20 years, still the percentage of their representation in Central services, universities, public sector banks and other institutions is less than 7%. This shows their economic and educational backwardness. For historic reasons, these communities lack proper living conditions also.

Unless all the sections of the country grow together, we cannot claim that the country has achieved progress. The major share in the educational and employment sectors is still occupied by the higher strata of the society which form negligible percentage compared with the other communities. This sad situation and disparity creates dissatisfaction and frustration among other communities who have been denied their legitimate share. This is gross injustice also. In view of this, I urge upon the Government to look into the matter urgently and take suitable steps to ensure the full utilization of allotted quota of 27% job reservation to OBCs.

(vii) Need to enhance the amount of pension payable under social security scheme to senior citizens and also include all the BPL families under the scheme in the country particularly in Sheohar parliamentary constituency, Bihar

श्रीमती रमा देवी (शिवहर): आज महंगाई की जो स्थिति है उसे ध्यान में रखते हुए सरकार द्वारा गरीबी रेखा से नीचे जीवन यापन करने वाले वृद्ध व्यक्तियों को दी जा रही सामाजिक पेंशन राशि में बढ़ोतरी की अत्यंत आवश्यकता है। आज सरकार 80 वां के वृद्ध बी.पी.एल. नागरिकों को 500 ₹ की राशि मुहैया करा रही है। जबकि 60 वां के सभी बी.पी.एल. नागरिकों को 500 ₹ की राशि दी जानी चाहिए थी। साथ ही विकलांग एवं विधवा महिला को इस योजना के लाभ के तहत नई राशि 500 ₹ निर्धारित कर दिया जाना चाहिए। क्योंकि, महंगाई के इस युग में सरकार द्वारा देय वर्तमान पेंशन राशि से अपना जीवन बसर करने में कुछ खास मदद नहीं मिल पाती, जिस कारण सरकार की इन योजनाओं की सार्थकता में कमी रह जाती है। अतः सरकार द्वारा विभिन्न सामाजिक पेंशन योजनाओं को अधिक कारगर बनाने हेतु इस ओर ध्यान देना आवश्यक है। मेरे संसदीय क्षेत्र शिवहर के पूर्व चंपारण, सीतामढ़ी एवं शिवहर जिलों में ऐसे हजारों उदाहरण हैं जिसमें गरीबी रेखा से नीचे जीवन व्यतीत कर रहे नागरिक सामाजिक पेंशन योजनाओं से लाभान्वित होने से वंचित है। ऐसे परिवारों की पहचान कर एक नई सूची पूरे बिहार में तैयार करायी जाये जिससे उक्त पेंशन के योग्य लाभार्थियों की पहचान करने के साथ इस कार्यक्रम से जोड़ा जा सके। तभी हम गरीबों के साथ न्याय कर पायेंगे।

अतः सरकार से अनुरोध है कि सामाजिक पेंशन योजनाओं में निर्धारित राशि 200 रुपये को बढ़ाकर 500 रुपये की जाये साथ ही सामाजिक पेंशन से वंचित गरीब परिवारों की नई सूची तैयार कर जोड़ा जाये जिससे गरीबों को समुचित लाभ मिल सकें।

(viii) Need to enhance allocation for Repair, Renovation and Restoration (RRR) scheme of water bodies to Rs. 30000 crore

SHRI HARIBHAU JAWALE (RAVER): The Government of India sanctioned a pilot scheme for "National Project for Repair, Renovation & Restoration (RRR) of Water Bodies directly linked to Agriculture" in January, 2005 with an estimated cost of Rs.300 crore to be shared by Centre and States in the ratio of 3:1 proposed to be implemented during the 10th Five Year Plan period. The objectives of the Scheme were to restore and augment storage capacities of water bodies, and also to recover and extend their lost irrigation potential. The scheme was approved for 26 district projects in 15 States, viz., Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu, West Bengal, Himachal Pradesh, J&K, Gujarat, Kerala and Maharashtra at an estimated cost of Rs.299.92 crore and Central Share of Rs.197.30 crore had been released to the States at that time. These projects cover 1098 water bodies with total original culturable command area of 1.72 lakh hectares. After RRR works, an additional irrigation potential of 0.78 lakh hectares is likely to be generated. The physical work for restoration has been completed in 1054 water bodies in 15 states so far. The spillover activities were continued during the financial year i.e. 2009-10 in the State of Maharashtra. The irrigation potential created subsequent to pilot scheme is 1.73 lakh ha. approximately. It was observed that this scheme had proved best water punctuation than any other scheme ever.

Different States including Maharashtra had submitted more proposals for sanctioning under this scheme. Ministry of Water Resources had planned to allocate Rs. 30,000 crore in 12th five year plan for RRR Scheme. But unfortunately budget provision for RRR Scheme in 12th Five year plan has been reduced to Rs. 6,235 Crore which will result in scarcity and inefficient punctuation of ground water in future.

I request the Government to please increase the financial provision of RRR Scheme to Rs.30,000 crore in 12th five year plan and sanction the proposals of RRR Scheme submitted by different State Governments.

(ix)Need to dispense with the practice of collection of toll tax from vehicles.

श्री अशोक अर्गल (भिड): वाहनों से जो टोल टैक्स लिया जाता है वह पूर्ण तरह से गलत है । प्रत्येक वाहन रजिस्ट्रेशन कराते समय रोड टैक्स एक साथ जमा करा देते हैं तब उससे टोल टैक्स लेना उचित नहीं है । मैं चाहता हूँ कि वाहनों से रोड (टोल) टैक्स लेना बंद किया जाये, सरकार वाहन मालिकों के साथ न्याय करे ।

(x)Need to raise the unit cost under Indira Awaas Yojana (IAY) and allocate sufficient funds for repair/ maintenance of the dwelling units under the IAY

SHRI A.K.S. VIJAYAN (NAGAPATTINAM):I would like to draw the kind attention of the Hon'ble Minister of Rural Development about the need to increase the fund allocation for construction of houses under Indira Awaas Yojana (IAY) in the country.

The cabinet, in February, 2013 has approved enhancement of the unit assistance under IAY from Rs. 45,000/- to Rs. 70,000/- in plain areas and from Rs. 48,000/- to Rs. 75,000/- in hilly/difficult/IAP areas w.e.f. 1st April 2013. The funding of IAY is shared between the Government of India and the States Governments in the ratio of 75:25. However, in the case of North-Eastern States and Sikkim, it is in the ratio of 90:10. In the case of Union Territories, the entire funds under this Scheme are provided by the Government of India. Even though I appreciate the Government of India's decision to increase the unit assistance to Rs. 70,000/- and Rs. 75,000/-. It is very difficult to construct a quality house with this meagre amount. This increase is not in line with the increasing inflation in the country. There is an urgent need to increase the unit assistance under this IAY Scheme to Rs. 1,50,000/- for plain areas and Rs. 1,75,000/- for hilly/difficult/IAP areas as the construction cost of the unit has increased drastically during the last five years due to high inflation rate in the country.

At present, no financial assistance is being provided for repair/maintenance of the existing houses constructed under the IAY. After some period of the construction, these houses need regular repair/maintenance and the allottees are facing great difficulties in repairing these houses due to their poor financial health. The Government of India should allocate sufficient funds for repair/maintenance of the house/unit already constructed under this Scheme.

Keeping in view the above, I urge upon the Union Government to consider the above two most important proposals at the earliest for the welfare of the poor people in the country.

(xi) Need to conduct an enquiry into the deaths of tribal in Attappadi, Kerala and to provide better health facilities

SHRI P.K. BIJU (ALATHUR): The recent spate of deaths of children and women in Attappadi tribal area of Kerala is evoking trepidation. Four tribal children and a woman have died of malnutrition in the Attappady hills during the past month, and two children are undergoing treatment in hospitals. Malnutrition and low blood count are found to be the reasons for the deaths. A large number of tribal children are born underweight and are affected by malnutrition. Poor health facilities and the ineffective functioning of the Health and Social Welfare departments and the Government hospitals are the main reasons for the deaths. The maternal mortality rate in this tribal area is seven per 1,000 compared with the State figure of 1.3 and the infant mortality rate is 66 per 1,000 as against the State figure of 14.1. Programmes impacting on under-nutrition such as ICDS, National Midday Meal Scheme, the National Rural Health Mission, and the Public Distribution System (PDS) have been affected due to cutting of funds and poor coverage. The present Government of Kerala has also started leasing out the PHCs in the tribal areas, citing non-profitability, to the private parties which is also causing deaths of the elderly and children in tribal areas.

I urge the Government to take urgent steps to conduct an enquiry into the deaths of children in Attappadi. Also, steps should be taken to provide better health facilities and nutritious food in the tribal area and for this purpose more budgetary provisions should be made.

(xii) Need to restore land acquired by TATA Steel for setting up mega steel project in Gopalpur in Ganjam district of Odisha to the displaced people

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): I would like to raise the issue that in 1997 Tata Steel acquired about 3800 acres of land in Gopalpur of Ganjam district in Odisha to set up a mega steel project. Due to this proposed steel project by TATA around one thousand and five hundred families of three villages of that region were displaced. However, even after a lapse of almost fifteen years, the acquired land has remained unutilized. As per the memorandum of understanding, the displaced people of that region were assured at that time appointment in the proposed steel plant in skilled as well as unskilled category of jobs. As the mega steel project of TATA has not yet been established, the people affected by displacement are now demanding that the land acquired for the purpose be returned to them. Now, it is also learnt that the TATA Steel has decided to set up a multi-purpose Special Economic Zone (SEZ) at the place instead of the proposed steel project. The Centre has also given clearance for setting up of multi-purpose Special Economic Zone (SEZ), though no progress in this regard has taken place.

In view of the above, I would like to draw attention of concerned Ministry to the fact that since the acquired land could not be appropriately utilized over a period of almost fifteen years, then it be returned to the original landholders.

... (*Interruptions*)

MADAM CHAIRMAN : The House stands adjourned to meet on Monday, 29th April, 2013 at 11 a.m.

12.10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, April 29, 2013 / Vaisakha 9, 1935 (Saka).*
